

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. C.P.(CAA)/268(MB)2023 In C.A.(CAA)/87(MB)2023

IN THE MATTER OF

Institute Of Nutrition And Fitness sciences Private Limited ... Petitioner

Section 230-232 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the RD Of WR: Mr. Altap Shaikh AD (VC)

ORDER

CP(CAA)/268(MB)2023 – Learned counsel for the applicant submits that he has no yet received the response filed by the RD. RD to make sure that his observations are forwarded to the counsel for the petitioner. Applicant is further directed to file the rejoinder on or before 22.05.2024. Adjourned to **05.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/